

MR. SPEAKER : I will put before the Business Advisory Committee and then we will decide it.

PROF. MADHU DANDAVATE (Rajapur) : I suggest, don't wait for the Business Advisory Committee. My substantive motion against the Governor of Maharashtra is within your jurisdiction and therefore do it as early as possible. Before the Governor is dismissed, let us discuss it.

MR. SPEAKER : I am already on the job. I require some time; I cannot just do it.

PROF. MADHU DANDAVATE : Then we will not get an opportunity to discuss it.

SHRI SOMNATH CHATTERJEE (Bolpur) : This is very important.

SHRI SHANTARAM NAIK (Panaji) : There is widespread epidemic of meningitis in Delhi.

MR. SPEAKER : I have already taken steps. I am going to do it. But this is not the way to raise it here. I am already on the job.

*(Interruptions)*

SHRI ANANDA PATHAK (Darjeeling) : I have give notice regarding the role of Governors in different States.

MR. SPEAKER : I have already replied to it. Please sit down.

DR. V. VENKATESH (Kolar) : I have already given notice regarding the atomic explosion in Bombay.

MR. SPEAKER : We will find it out.

DR. V. VENKATESH : It is reported that an atomic explosion has taken place in Bombay. This is a very serious matter. Two weeks ago thad it aken place.

MR. SPEAKER : All right, does not matter. This is not the way to do it.

SHRI SAIFUDDIN CHOWDHARY : This is a very serious matter.

MR. SPEAKER : It may be serious, but this is not the way to do it. I am not allowing it; it is irrelevant.

SHRI RANJIT SINGH GAEKW (Baroda) : I have given calling attent notice for gas leakage in Baroda.

MR. SPEAKER : You can see me in my Chamber. You are always welcome.

12.03 hrs.

#### PAPERS LAID ON THE TABLE

*[English]*

Notifications under Export (Quality Control and Inspection Act 1963, Annual Report and Review on the working of food Corporation Acts 1964 and Statement for delay in laying these papers, Annual Report and Review on the working of Export Inspection Council and Export Inspection Agencies New Delhi etc. etc.

THE MINISTER OF COMMERCE AND FOOD AND CIVIL SUPPLIES (SHRI P. SHIV SHANKER) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963 :—

(i) The Export of Pesticides and their Formulations (Inspection) Amendment Rules, 1986 published in Notification No. S.O. 781 in Gazette of India dated the 1st March, 1986.

(ii) The Export of Cashew Kernels (Quality Control and Inspection) Rules, 1986 published in

Notification No. S.O. 783 in Gazette of India dated the 1st March, 1986.

[Placed in Library. See No. LT-2238/86]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Food Corporation of India, New Delhi, for the year 1984-85 along with Audited Accounts, under sub-section (2) of section 35 of the Food Corporation Act, 1964.

(ii) A copy of Review (Hindi and English versions) by the Government on the working of the Food Corporation of India, New Delhi, for the year 1984-85.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-2239/86]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies, New Delhi, for the year 1984-85 along with Audited Accounts, under sub-rule (3) of Rule 16 of the Export (Quality Control and Inspection) Rules, 1964.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Inspection Council and Export Inspection Agencies, New Delhi, for the year 1984-85.

[Placed in Library. See No. LT-2240/86]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1984-85.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year

1984-85 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Shellac Export Promotion Council, Calcutta, for the year 1984-85.

(6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT-2241/86]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Export Promotion Council, Ernakulam, Cochin, for the year 1984-85 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of Spices Export Promotion Council, Ernakulam, Cochin, for the year 1984-85.

[Placed in Library. See No. LT-2242/86]

(8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT-2242/86]

(9) (i) A copy of the Annual Report (Hindi and English versions) of the Processed Foods Export Promotion Council, New Delhi, for the year 1984-85 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Processed Foods Export Promotion Council, New Delhi, for the year 1984-85.

(10) A copy of the Review (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library. See No. LT-2243/86]

**Annual Report and Review on the working of India Jute Industries Research Association, Calcutta for 1984-85 and Statement for delay in laying these papers.**

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI KHURSHID ALAM KHAN) : I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Calcutta, for the year 1984-85 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Jute Industries' Research Association, Calcutta, for the year 1984-85.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-2244/86]

**Annual Report and Review on the working of Indian Standard Institute, New Delhi for 1984-85.**

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI A.K. PANJA) : I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Standards Institution, New Delhi, for the year 1984-85 along with Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Standards Institution, New Delhi, for the year 1984-85.

[Placed in Library. See No. LT-2245/86]

**Deposit Insurance and Credit Guarantee Corporation General Regulations, 1961, Central Excise (Sixth Amendment) Rules, 1986 Notifications under Customs Act, 1962 and Central Excise Rules, 1944 etc.**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

- (1) A copy of the Deposit Insurance and Credit Guarantee Corporation General Regulations, 1961 (Hindi and English versions) under sub-section (4) of section 50 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

[Placed in Library. See No. LT-2246/86]

- (2) A copy of the Central Excise Sixth Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 325(E) in Gazette of India dated the 27th February, 1986, under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944.

[Placed in Library. See No. LT-2247/86]

- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

(i) G.S.R. 318(E) published in Gazette of India dated the 26th February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 99/86-Customs dated the 17th February, 1986.

(ii) G.S.R. 319(E) published in Gazette of India dated the 26th February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 99/86-Customs dated the 24th May, 1985.

(iii) G.S.R. 320(E) published in Gazette of India dated the 26th February, 1986 together with an

explanatory memorandum making certain amendment to Notification No. 136-Customs dated the 17th February, 1986.

- (iv) G.S.R. 321(E) published in Gazette of India dated the 26th February, 1986 together with an explanatory memorandum regarding exemption to Zinc concentrates when imported into India from the auxiliary duty of customs as is in excess of the amount calculated at the rate of 15 per cent of the value of such goods determined in accordance with the provisions of section 14 of the Customs Act, 1962.
- (v) G.S.R. 322(E) published in Gazette of India dated the 26th February, 1986 together with an explanatory memorandum regarding exemption to goods specified in column (2) of the Table annexed thereto from so much of the duty of customs leviable thereon, as is specified in the corresponding entry in column (3) of the said Table.
- (vi) G.S.R. 323(E) published in Gazette of India dated the 26th February, 1986 together with an explanatory memorandum rescinding five previous notifications.
- (vii) G.S.R. 324(E) published in Gazette of India dated the 27th February, 1986 together with an explanatory memorandum making certain amendment to Notification Nos. 43/85-Customs, 44/85-Customs, and 46/85-Customs dated the 28th February, 1985.
- (viii) G.S.R. 341(E) published in Gazette of India dated the 27th February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 102-Customs dated the 17th February, 1986.
- (ix) G.S.R. 342(E) published in Gazette of India dated the 27th February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 133/86-Customs dated the 17th February, 1986.
- (x) G.S.R. 343(E) published in Gazette of India dated the 27th February, 1986 together with an explanatory memorandum making certain amendment to Notification Nos. 51-Customs, 66-Customs, 67-Customs, 69-Customs, 92-Customs and 95-Customs dated the 17th February, 1986.
- (xi) G.S.R. 480(E) published in Gazette of India dated the 4th March, 1986 together with an explanatory memorandum making certain amendment to Notification No. 188/86-Customs dated the 1st March, 1986.
- (xii) G.S.R. 481(E) published in Gazette of India dated the 5th March, 1986 together with an explanatory memorandum making certain amendment to Notification No. 150/86-Customs dated the 1st March, 1986.

[Placed in Library. See No. LT-2248/86]

(4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

- (i) G.S.R. 326(E) published in Gazette of India dated the 27th February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 123/81-CE dated the 2nd June, 1981.
- (ii) G.S.R. 327(E) published in Gazette of India dated the 27th February, 1986 together with an

- explanatory memorandum making certain amendment to Notification No. 260/76-CE, dated the 7th October, 1976.
- (iii) G.S.R. 328(E) published in Gazette of India dated the 27th February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 151-81-CE dated the 29th July, 1981.
- (iv) G.S.R. 329(E) published in Gazette of India dated the 27th February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 201/79-CE dated the 4th June, 1979.
- (v) G.S.R. 330 (E) published in Gazette of India dated the 27th February, 1986 together with an explanatory memorandum making certain amendment to Notification No. 150/81-CE dated the 29th July, 1981.
- (vi) G.S.R. 345(E) published in Gazette of India dated the 1st March, 1986 together with an explanatory memorandum rescinding Notification No. 167/79-CE dated the 19th April, 1986.
- (vii) G.S.R. 346(E) published in Gazette of India dated the 1st March, 1986 together with an explanatory memorandum making certain amendment to Notification No. 108/86-CE dated the 27th February, 1986.
- (viii) G.S.R. 475(E) published in Gazette of India dated the 3rd March, 1986 together with an explanatory memorandum seeking to preserve, by and large, the earlier rates of excise duty on certain items mentioned in the notification.
- (ix) G.S.R. 476(E) published in Gazette of India dated the 4th March, 1986 together with an explanatory memorandum rescinding Notification No. 213/83-CE dated the 5th August, 1983.
- (x) G.S.R. 477(E) published in Gazette of India dated the 4th March, 1986 making certain amendment to Notification No. 79/86-CE dated the 10th February, 1986.
- (xi) G.S.R. 479(E) published in Gazette of India dated the 4th March, 1986 together with an explanatory memorandum rescinding Notification No. 149/82-CE dated the 22nd April, 1982.
- (xii) G.S.R. 482(E) published in Gazette of India dated the 6th March, 1986 together with an explanatory memorandum making certain amendment to Notification No. 130/82-CE dated the 20th April, 1982.
- [Placed in Library. See No. LT-2249/86]
- (5) A copy of the Fifteenth Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India as on the 31st March, 1985, under section 29 of the Life Insurance Corporation Act, 1956.
- [Placed in Library. See No. LT-2250/86]

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12.50 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 10th March, 1986, adopted the following motion in regard to the Joint Committee on Offices of Profit :—

"That this House concurs in the recommendation of the Lok Sabha that